

(2)

In view of the orders passed today in Contempt Petition (C/ACT)/1/KOB/2024, the prayers sought in the present IA has become infructuous.

Accordingly, this IA(C/ACT)/67/KOB/2024 is **dismissed as infructuous**. File be consigned to records.

CONTEMPT PETITION(C/ACT)/1/KOB/2024 in TCP/21/KOB/2019

This is a Contempt Petition bearing No. 1/KOB/2024 filed by the Petitioner, Viz., P A John Bosco under Section 425 of Companies Act, 2013 read with Rule 11 of NCLT Rules, 2016 against the Administrator, Viz., Mr. Jinan K R.

Learned Counsel, Mr. Vinay Mathew appears along with Learned Administrator, Mr. K R Jinan.

Counsel for the Administrator submits that the contempt was filed against the Administrator for causing wilful violation of Order dated 02.06.2022 passed by this Tribunal. The Counsel invited our attention that since the election has already been conducted and the new board is already in place in terms of this Tribunal's, Order dated 02.06.2022, entertaining this Contempt Petition will be waste of time and will not serve any fruitful purpose. Learned Counsel appearing for the Contempt Petitioner, Mr. Arjun R Naik is physically present in court and submits that since the election has already been conducted and new board is likely to be constituted, hence present Contempt Petition is not pressed.

Taking note of the submissions of the counsel appearing on behalf of the Administrator and the Contempt Petitioner, this bench deems it fit and proper to close this Contempt Petition as infructuous.

With the aforesaid observations, this Contempt Petition (C/ACT)/1/KOB/2024 **stands closed**. File be consigned to records

IA(C/ACT)/61/KOB/2024 IN IA(C/ACT)/14/KOB/2024 in TCP/21/KOB/2019

This is an IA bearing No. 61/KOB/2024 filed by the Applicants seeking impleadment of Applicants as additional respondents in IA(C/ACT)/14/KOB/2024.

Learned counsel Mr. A.C.Venugopal appears physically on behalf of the applicants.

In view of the orders passed today in IA(C/ACT)/14/KOB/2024, the prayers sought in the present IA has become infructuous.

(3)

Accordingly, this IA(C/ACT)/61/KOB/2024 is **dismissed as infructuous**. File be consigned to records.

IA(C/ACT)/14/KOB/2024 in TCP/21/KOB/2019

This is an IA bearing No. 14/KOB/2024 filed by the Administrator of M/s Bhagyodayam Company seeking confirmation of the proposed removal of the names of 17 (R1-R17) members from the Register of Members of the Company.

Learned Administrator (Mr. Jinan K R) appears through virtual mode and informs that in fact the removal of the names has already been done, hence the prayer sought by the Administrator stood granted. Accordingly, the said statement of the Administrator is taken on record. Since the election has already been conducted, the prayers sought in the present IA has become infructuous.

In that view of the matter, this IA(C/ACT)/14/KOB/2024 is **dismissed as infructuous**. File be consigned to records.

IA(C/ACT)/63/KOB/2024 in TCP/21/KOB/2019

This is an IA bearing No. 63/KOB/2024 filed by the Applicants under Rule 11 of the NCLT Rules, 2016.

Learned Counsel, Mr. Arjun R Naik appears physically on behalf of the Applicants and seeks permission to withdraw the present IA with liberty to file a better application. Permission granted.

Accordingly, the present IA(C/ACT)/63/KOB/2024 is **dismissed as withdrawn**.

REPORT OF THE ADMINISTRATOR in TCP/21/KOB/2019

Learned Administrator, Mr. Jinan K R appears through virtual mode and submits that he is not pressing this Report dated 20.03.2024. Accordingly, no order is called for in the said report and report is dismissed as not-pressed.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**